

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-81/2007/10005/1A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jaspal Singh,  
Principal Judge, Family Court,  
Barpeta.

Dated Guwahati the <sup>11</sup>30 September, 2024.

Sub: **Civil vacation as well as casual leave.**

Ref:- Your letter No. FCB/15/Admin/2024/717 dtd. 23.09.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **permission to avail civil vacation from 07.10.2024 to 13.10.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 05.10.2024 till the evening of 13.10.2024 as well as permission to avail casual leave on 18.10.2024 and 19.10.2024**, and your earlier allotted permission to avail civil vacation from 07.10.2024 to 20.10.2024 along with station leave permission, from the evening of 07.10.2024 till the evening of 20.10.2024 is cancelled. The Counsellor, Family Court, Barpeta, in his absence, the Chief Judicial Magistrate, Barpeta and in his absence, whoever in charge of Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and Office till your return.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-81/2007/10006-10007/1A dated , 30-09-24**

Copy to :

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court.

<sup>3</sup>  
**JT. REGISTRAR (VIGILANCE)**

*[Signature]*